

has taken over the possession of the property described herein below in accordance with Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Guarantor(s) in particular and the public in general are hereby cautioned not to carry out any dealings with the said property which will be subject to the first charge of the said property under with future interest thereon.

Grantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1) PALI	All That Piece And Parcel Of The Non-agricultural Property Described As: Block No.49 Pali Plot No.15 Pali Admeasuring 56.25sqm Smt Land Gram Panchayat House No.762 At Pratapura Ta Halol Dist Panchmahal Halol Gujarat-389350 East :- Society Road, West :- Plot No. 18, North :- Plot No. 16, South :- Plot No. 15	22 July 2021 Rs. 4,42,699 /- (Rupees Four Lac Forty Two Thousand Six Hundred Ninety Nine Only)	20 NOV 2021
2) and	All That Piece And Parcel Of The Non-agricultural Property Described As: Plot No 65/d, Survey No. 220, Admeasuring 52.05 Sq. Mtrs. Toran Residency, Musa Road, Vyara, Gujarat-394650 East :- Plot No. 62/D, West :- Society Road, North :- Plot No. 66/D, South :- Plot No. 64/C	05 OCT 2021 Rs. 18,23,014/- (Rupees Eighteen Lac Twenty Three Thousand Fourteen Only)	20 NOV 2021

GUJARAT

Authorized Officer Bajaj Housing Finance Limited

STATE BANK OF INDIA

Head Station Road (60106) Branch, Taluka- Halvad, Morbi-363330, Gujarat. Email: sbi.60106@sbi.co.in

DEMAND NOTICE

has availed loan by mortgaging the schedule mentioned property and you the below mention has grantor for the loan agreement. Consequently to the defaulters committed by you, your loan account has been taken over the provisions of the Securitisation & Re-construction of Financial Assets and Act, 2002 (in short SARFAESI Act). We State Bank of India had issued Demand Notice u/s 13(2) read with Section 13(4) of the said Act to the address furnished by you. The notices sent to you by the Registered post are receiver of the said notices are that you had committed default in payment of the various loans guaranteed by you. In view of the said default, the State Bank of India has taken over the possession of the secured assets and the same are being sold by public auction, by inviting quotations, tender from public or by private treaty, you are hereby prohibited from transferring, either by way of sale, lease or mortgage of your business, any of the secured assets as referred to above and also without prior consent of the State Bank of India.

Details of the security to be enforced	Amount O/s as per 13(2) notice	NPA/13(2) Notice date
1. Residential House Situated at Halvad R.S. No. 2237/p, C.S.No.584, Plot No. 19, Vasant Park, Near Anand Park, B/H Umiya Nagar/Gimari Society, Opp. I.T.I. College, Sara Road, Halvad Dist- Morbi situated within municipal limits of Halvad and admeasuring plot area of 163.50 square mtrs and construction thereon of 153.23 Sq. Mtrs. In the Name of Kashyap Kumar Paresbhai Dave. PLOT AREA 163.50 sq.mtrs. 2. Commercial Shop situated in Halvad R.S. No. 2234/p, C.S.No. 681/p, Cross Road Shopping Mall, Shop No. A-9-A-10-A-11-A-12, Ground Floor, Dhra-gadhra Maliya Highway, Halvad situated within municipal limits of Halvad and admeasuring a total 95.04 Sq.Mtrs. in the Name of Paresbhai Bhupatray Dave. PLOT AREA 95.04 sq.mtrs.	Rs. 77,92,980.00 (Rupees Seventy Seven Lacs Ninety Two Thousand Nine Hundred and eighty Only) as on 02-11-2021.	14/08/2021 02/11/2021
1. Commercial Shop situated in Halvad R.S.No. 2234, C.S.No.661/12, Plot No. 12/P, Shop No. 2, Durga Complex, Sara Road, Halvad Maliya Highway, situated within municipal limits of Halvad admeasuring a Total of 28.88 Sq.Mtrs. In the name of Shri. Kashyapbhai Paresbhai Dave. 2. Commercial Shop situated in "Durga Arcade", Ground Floor, C.S.No. 661/1/18, R.S.No. 2234/P, Plot No. 18, Shop No. 1, 2, 6 and 7, Sara Chokadi, Halvad Maliya Road, situated within municipal limits of Halvad and having total built up area of 74.08 Sq. Mtrs. In the Name of Jaykumar Paresbhai Dave. 3. Residential Open Plot Situated in Halvad R.S. No. 2651/1/p, Plot No.- 13, Narayan Park, Near Hotel Visamo, Dhra-gadhra State Highway, Halvad situated within municipal limits of Halvad and admeasuring 405.00 sq. Mtrs. in the Name of Durga Corporation.	Rs. 22,23,078.00 (Rupees Twenty Two Lacs Twenty three Thousand and Seventy Eight Only) as on 02-11-2021.	14/08/2021 02/11/2021

State Bank of India within the period of 60 days from the date of publication of this Notice the aforesaid which State Bank of India will take necessary action under the Provisions of the said Act against all assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. State Bank of India under the said act include (1) Power to take possession of the secured assets of the borrowers, mortgagors and the guarantors (2) Take over the secured assets of the borrowers, mortgagors and the guarantors (3) Power to transfer by way of lease, assignment of sale for releasing secured assets (4) Take over the secured assets of the borrowers, mortgagors and the guarantors (5) Power to transfer by way of lease, assignment or sale and realize the secured assets and State Bank of India shall vest in all the rights and relation to the secured assets transferred as it the State Bank of India.

Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or mortgage of your business, any of the secured assets as referred to above and also without prior consent of the State Bank of India. Provisions of sub-Section (8) of Section 13 of the SARFAESI Act where under you can tender the entire secured assets with all costs, charges and expenses incurred by the Bank only till the date of publication of the notice by public auction, by inviting quotations, tender from public or by private treaty. Please also note that the dues together with the costs, charges and expenses incurred by the Bank is not tendered before the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you are hereby prohibited from transferring, either by way of sale, lease or mortgage of your business, any of the secured assets as referred to above and also without prior consent of the State Bank of India.

Halvad

Authorized Officer, State Bank of India

borrowers and/or their guarantors (where ever applicable) are advised to make the payments of outstanding within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice as per the provision of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Please be informed that the said notice is also under section 13(13) informing the borrowers/guarantors/mortgagors that the said mortgaged property should not be sold/leased/transferred.

Date : 26.11.2021
Place : Surat

Authorized Officer,
VASTU HOUSING FINANCE CORPORATION LTD

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRADOHUB B2B LIMITED

RELEVANT PARTICULARS

1. Name of the corporate debtor	TRADOHUB B2B LIMITED (Formerly known as Igenius E-Commerce Private Limited)
2. Date of incorporation of corporate debtor	24/07/2014
3. Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate Debtor	U52512GJ2014PLC080207
5. Address of the registered office and principal office (if any) of corporate debtor	A-906, Titanium City Center, Near Sachin Towers, 100 Feet Ring Road, Anandnagar, Satellite, Ahmedabad 380015, Gujarat
6. Insolvency commencement date in respect of corporate debtor	Date of Order is 16/11/2021 (Certified copy of order received on 24/11/2021)
7. Estimated date of closure of insolvency resolution process	20/05/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sachin Naveen Sinha IBBI/PA-002/IP-N00939/2019-2020/12985
9. Address and e-mail of the interim resolution professional, as registered with the Board	N-203, Parshwanath Metro City, Nr. H.B. Kapadia School, Sakar Street, T.P. 44, Chandkheda, Ahmedabad-382424, Gujarat sachinsinhaassociates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	A/25, O/o Ashutosh, Silver Arc, Opp Pansikura Hotel, B/h Townhall, Ellisbridge Road, Ahmedabad-380009, Gujarat. cirptradohub@gmail.com
11. Last date for submission of claims	07/12/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available :	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As given in Column 10 above.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the TRADOHUB B2B LIMITED (Formerly known as Igenius E-Commerce Private Limited) on 16/11/2021 (Certified copy of order received on 24/11/2021).

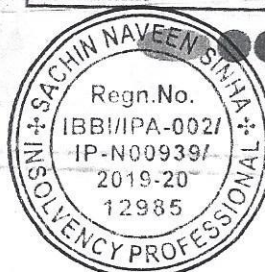
The creditors of TRADOHUB B2B LIMITED (Formerly known as Igenius E-Commerce Private Limited), are hereby called upon to submit their claims with proof on or before 07/12/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
SACHIN NAVEEN SINHA
Interim Resolution Professional
IBBI/PA-002/IP-N00939/2019-2020/12985

Date: 25/11/2021
Place: Ahmedabad

Ahmedabad



Sachin Naveen Sinha